

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3979
ANSWERED ON 10TH AUGUST, 2017

EDUCATIONAL QUALIFICATION FOR DRIVERS

3979. SHRI NANA PATOLE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is contemplating to terminate the minimum educational qualification requirement for driving licence;
- (b) if so, the details thereof;
- (c) whether the main focus of the Government is on the efficiency of driving instead of the drivers' educational qualification;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to ensure the high quality of training provided by the driving schools and ensure uniform policy for driving licences all over India?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (e) The Motor Vehicles (Amendment) Bill, 2017 passed by Lok Sabha on 10th April, 2017 and presently in Rajya Sabha for introduction and passing *inter-alia* proposes to simplify the procedure for the grant of a driving licence. It seeks to remove the requirement for minimum educational qualification for transport vehicle's licence as long as the applicant holds a certificate from a driver training school or establishment. It also seeks to provide that an applicant who fails the test of competence repeatedly shall be required to undergo a remedial driver training course before such applicant can apply again.
